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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 145 of 1994

Date of Decision: 23.3.1994

M.K. Mohanty

Applicant (s)

Versus

Union of India & Others

Respondent (s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *ND*
2. Whether it be circulated to all the Benches of the *ND* Central Administrative Tribunals or not ?

Key 23.3.94
VICE-CHAIRMAN

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Respondents

For the applicant

Mr.D.P.Dhalasamant,
Advocate

For the respondents

Mr.Ashok Mishra,
Sr.Standing Counsel
(Central)

C O R A M:

THE HONOURABLE MR.K.P. ACHARYA, VICE - CHAIRMAN

JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN: This case came up for admission to-day.

I do not like to keep this matter unnecessarily pending. Therefore, with the consent given by the counsel for both sides, I have heard this case on merits and propose to dispose it of finally.

2. The petitioner Shri M.K.Mohanty had worked as Extra Departmental Delivery Agent in Pritipur Sub-Post Office for the years 1991-92. Regular selection for the said post has already started. Petitioner is one of the applicants. He wants a direction to be issued to the opposite party No.2 to give weightage to the experience gained by the petitioner during his incumbency as such.

3. I have heard Mr.D.P.Dhalasamant, learned counsel for the petitioner and Mr.Ashok Mishra, learned Senior Standing Counsel for the Central Government.



4. Opposite Party Nos. 2 and 3 are directed to give due weightage to the experience gained by the petitioner while regularly selecting the candidate for the post in question; and whosoever is found to be suitable, appointment order be issued in his/her favour. This order will be effective if the selection process is not completed.
5. Thus the application is accordingly disposed of leaving the parties to bear their own costs.

B.K. Sahoo
23.3.94
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench Cuttack
dated 23.3.1994/B.K. Sahoo

